GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1746 ANSWERED ON:07.03.2011 REFORMS IN LABOUR LAWS Naik Dr. Sanjeev Ganesh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is seriously contemplating to change the age old labour laws in consultation with the labour organisations, industry and trade unions;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the time by which the draft amended labour laws would be prepared; and
- (e) whether majority of the works both in public as well as private sectors is presently carried out through contract labour and a ban has been imposed on recruitment of regular staff in Government department?

Answer

MINISTER OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

- (a) to (d): Review/updation of labour laws is a continuous process in order to bring them in tune with the emerging needs of the economy. The Ministry continues to have consultation with the social partners to obtain a consensus for enacting new laws or and bringing about changes in the existing laws.
- (e): Engagement of contract labour is per se not prohibited. Any establishment, whether in the private sector or public sector can engage contract labour. However, the establishment employing contract labour has to abide by the provisions of the Contract Labour (Regulation and Abolition) Act, 1970.